

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing



**T.A./62/01276/2020**

This the **18<sup>th</sup>** day of **February**, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Maryama Akhter, Aged 37 years, W/o Iqbal Hussain Bhat, R/o Goom Ahmadpora, Magam District Budgam.

.....Applicant  
(Advocate: Mr. Gulzar Ahmad Bhat)

**Versus**

1. Commissioner Secretary to Government Education Department Civil Secretariat, Srinagar.
2. Chief Education Officer, Budgam.
3. Zonal Education Officer, Magam District Budgam.
4. Zonal Education Officer, Khag District Budgam.

.....Respondents  
(Advocate:- Mr. Amit Gupta, A.A.G.)

**O R D E R [O R A L]**

**Hon'ble Mr. Anand Mathur, Member (A):**

At the outset, learned counsel for the applicant submits that the applicants would be satisfied if direction is given to the respondents to consider and decide the representation dated 07.06.2019 (Annexure VI) of the applicant within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the T.A. is disposed of with a direction to the respondents to consider and decide the representation dated 07.06.2019 (Annexure VI) of the applicant within a period of two months from today by passing a detailed and speaking order. If the representation of the applicant is not available with the respondents, this T.A. would be treated as part of the representation. It is further directed that while disposing of the representation of applicant, the respondents will take into consideration the transfer guidelines, as mentioned in the T.A.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present T.A.

4. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**